

English translation of Shram Anubhag-2, Order no. 302/36-2-2010-10/2010
Lucknow: Date: 26 March, 2010

Office Memorandum

In order to ensure effective implementation of the system of registration of building and other construction workers as beneficiaries under Section 12 of the U.P. Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and Rule 275 and 276 of the U.P. Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Rules, 2009 in the State, in exercise of the powers conferred in Section-12 (2) of the Act and Rule 276 (1) of the Rules, the officers under their control mentioned in column-3 in the departments, corporations, authorities and local bodies mentioned in column-2 are hereby appointed as authorized registering officers in the State to register building and other construction workers as beneficiaries under the local limits of their jurisdiction mentioned in the column:-

Sr. no.	Department/ Local bodies	Designation of officer	Jurisdiction	authorized registering officer
1	2	3	4	5
1	P.W.D/Irrigation /R.E.S./Jal Nigam/Jal Sansthan	All Assistant /Junior engineer posted at district Level	local limits of respective jurisdiction	authorized registering officer
2	Nagar Nigam	all additional/ deputy municipal commissioners and Junior/ Assistant engineer of engineering department under their control	do	do
3	Nagar Palika/ Town	executive officer	do	do
4	Vikas Pradhikaran	All Assistant /Junior engineer	do	do
5	Awas Vikas Parishad	All Assistant /Junior engineer	do	do
6	Jila Parishad	Chief executive officer	do	do

The above authorised registering officer shall ensure effective compliance of Rule 276 and Rule 277 of the Rules as soon as possible and ensure beneficiary registration of building and other construction workers employed by him or through contractors under his control within the local limits of his jurisdiction and shall ensure to provide monthly information on the prescribed format to the Board Board through regional labour offices on a regular basis. The Additional/Deputy/Assistant Commissioner and Labour Enforcement Officer will ensure to provide the required details when contacted by the officers mentioned in Column-3.